

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No. 199/Bang/2019
Assessment year: 2014-15

Sri Venkata Subba Reddy, Flat No.12, Nandini Enclave, 2 nd A Main Road, RMV 2 nd Stage, Bhoopasandra, Bangalore – 560 094. PAN: ACAPR 2642H	Vs.	The Income Tax Officer, Ward 6(3)(2), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Yashratha M., Advocate
Respondent by	:	Smt. H. Kabila, Addl.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	24.08.2021
Date of Pronouncement	:	24.08.2021

ORDER

Per Chandra Poojari, Accountant Member

This appeal by the assessee is directed against the order dated 30.11.2018 of the CIT(Appeals), Bengaluru-6, Bengaluru relating to assessment year 2014-15.

2. During the course of hearing of the appeal, the Id. counsel for the assessee sought withdrawal of the appeal on the ground that the assessee has opted for Vivad Se Vishwas Scheme Act (VSVS), 2020 by filing the necessary applications and Form 3 by the designated authority is also issued. Accordingly, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 24th day of August, 2021.

Sd/-
(BEENA PILLAI)
JUDICIAL MEMBER

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 24th August, 2021.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.